

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS (1969-70) OF THE EXECUTIVE COMMITTEE OF THE TRUSTEES OF THE VICTORIA MEMORIAL HALL, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (PROF. D. P. YADAV): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report and Audited Accounts of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta for the year 1969-70. [Placed in Library. See No. LT-380/71]

THE KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY RULES, 1970

PROF. D. P. YADAV : Sir, I also beg to lay on the Table a copy of the Ministry of Education and Youth Services Notification G. S. R. No. 1695, dated the 17th July, 1970 (in English and Hindi) publishing the Khuda Bakhsh Oriental Public Library Rules, 1970, under sub-section (3) of section 27 of the Khuda Bakhsh Oriental Public Library Act, 1969. [Placed in Library. See No. LT-399/71]

THE INDIAN MUSEUM RECRUITMENT RULES, 1970

PROF. D. P. YADAV : Sir, I also beg to lay on the Table a copy of the Ministry of Education and Youth Services Notification G. S. R. No. 1681, dated the 26th August, 1970 (in English and Hindi) publishing the Indian Museum Recruitment Rules, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. IT-400/71]

NOTIFICATIONS OF THE DEPARTMENT OF COMPANY AFFAIRS

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Department of Company Affairs :—

{.■•} Notification G. S. R. No. 240, dated the 2nd February, 1971 publishing

the Cost Audit (Report) Amendment Rules, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.

(ii) Notification G. S. R. No. 686, dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act 1956. [Placed in Library. See No. LT-309/71 for (i) and (ii)]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISE AND SALT ACT, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) Notification G. S. R. No. 310, dated the 6th March, 1971 publishing the Customs and Central Excise Duties Export Drawback (General) 15th Amendment Rules, 1971.

(ii) Notification G. S. R. No. 437, dated the 27th March, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 16th Amendment Rules, 1971.

(iii) Notification G. S. R. No. 518, dated the 10th April, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 17th Amendment Rules, 1971.

(iv) Notification G. S. R. No. 646, dated the 1st May, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1971

[Placed in Library See No. LT-308/71 for (i) to (iv)]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRIMATI SUSHILA ROHATGI : Sir, I also beg to lay on the Table a copy